

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 54 OF 2019 &
IA NOS. 56, 1382 & 1383 OF 2019**

Dated: 7th August, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

GRIDCO Limited ... Appellant(s)

Versus

GMR Kamalanga Energy Limited & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. R. K. Mehta
Ms. Himanshi Andley

Counsel for the Respondent (s) : Mr. Vishrov Mukerjee
Ms. Raveen Dhamija for R.1

Mr. M. G. Ramachandran, Sr. Adv.
Ms. Ranjitha Ramachandran
Mr. Shubham Arya
Ms. Anushree Bardhan for R-2 to R-5

Mr. Ravi Kishore
Ms. Rajshree Chaudhary for R-6

Mr. S.B. Upadhyay, Sr. Adv.
Ms. Anisha Upadhyay
Mr. Nishant Kumar for R-8

ORDER

IA NO. 1382 & 1383 OF 2019
(Applns for condonation of delay in filing rejoinder)

For the reasons set out in the applications, the applications are allowed.

APPEAL NO. 54 OF 2019

List the IA for further hearing to **28.08.2019.**

(S.D. Dubey)
Technical Member
Ts/prk

(Justice Manjula Chellur)
Chairperson